PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

MALAR HOSPITALS LIMITED

This announcement ("**Corrigendum to the Public Announcement**") is in continuation of, and should be read in conjunction with, the Public Announcement dated September 12, 2007 (the "**Public Announcement**") issued by Ambit Corporate Finance Private Limited as the Manager to the Offer on behalf of International Hospital Limited ("**IHL**"), Oscar Investments Limited ("**OIL**") (hereinafter collectively referred to as the "Acquirers" and individually the "**Acquirer**"), Fortis Healthcare Limited ("**FHL**") and Fortis Healthcare Holdings Limited ("**FHHL**") (hereinafter collectively referred to as the "**Persons Acting in Concert" /"PACs**" and individually referred to as "**PAC**") to the shareholders of Malar Hospitals Limited (the "**Target Company**") regarding the Offer. The shareholders may please note the following:

1. In terms of Regulation 18(1) of the SEBI Takeover Code, the draft Letter of Offer has been submitted to SEBI on September 26, 2007. The original schedule of activity as disclosed in the Public Announcement is delayed and the revised schedule of activity will be announced on receipt of the observations from SEBI in terms of proviso to Regulation 18(2) of the SEBI Takeover Code.
2. In clause 21 of the Public Announcement, the number of forfeited shares i.e. "15,250" should be read as "30,500".
3. Pursuant to the approval of shareholders of the Target Company in the extraordinary general meeting held on October 09, 2007, 46,66,666 Shares representing 25.10% of the Fully Expanded Voting Equity Capital of the Target Company were allotted on October 18, 2007 on a preferential allotment basis to the Acquirers, at a price of Rs.30/- per Share as per the terms of LSSSPA. 33,33,333 Shares have been allotted to IHL and 13,33,333 Shares to OIL.

Terms used but not defined in this Corrigendum to the Public Announcement shall have the same meaning as assigned in the Public Announcement.

This Corrigendum to the Public Announcement would also be available on SEBI's website at http://www.sebi.gov.in.

The Acquirers and the PACs represented by their respective Board of Directors accept full responsibility for the information contained in this Corrigendum to the Public Announcement and also for fulfilling its obligations as laid down in the SEBI Takeover Code.

Issued by the Manager to the Offer

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and PACs

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Date : October 26, 2007
Place : New Delhi

15 x 12